

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1076  
(To be answered on the 8<sup>th</sup> February 2024)**

**TECHNICAL GLITCHES FACED BY AIRLINES**

**1076. SHRI THOMAS CHAZHIKADAN**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government is aware of the recent technical glitches faced by various airlines in the country;**  
**(b) if so, the details thereof; and**  
**(c) the steps taken by the Government to avoid such incidents?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

---

**(a) & (b): Details of technical snags in various airlines from Jan 2023 to Jan 2024 is attached as Annexure A**

**(c) Technical snags in aircraft are normal industry phenomenon. Technical snags are mainly caused due to improper function/malfunction of components/ accessories fitted on the aircraft. There are various factors affecting the reliability of the engine/components/accessories/aircraft systems such as operational environment of the aircraft, build standards, frequency of operation etc. Whenever technical snags occurs, Airlines are required to rectify the snag/defects as per the guidance provided by manufacturer before releasing the aircraft for operations.**

**The responsibility for maintaining the aircraft lies with the airline which is required to ensure that the aircraft is maintained as per the maintenance programme approved by Directorate General of Civil Aviation (DGCA). Airline/ Operator is also responsible for ensuring that the required qualified and experienced manpower, equipment and spares including maintenance data is available for maintaining the aircraft.**

**DGCA ensures that the airline and the maintenance organisation continue to comply with the regulatory requirements against which they have been**

**initially approved through a system of surveillance, audits, spot checks, night surveillance etc. and in case of the non-compliances, DGCA ensure that rectification is taken by the airlines/ maintenance organisation. DGCA initiates enforcement actions against organisation/ personnel in case violations are found which may include warning, suspension, and cancellation including imposition of financial penalty.**

\*\*\*\*\*

**Annuxure - A**

<b>S.No</b>	<b>Airlines</b>	<b>Jan 2023 to Jan 2024</b>
1.	M/s Alliance Air Aviation Ltd (Alliance Air)	07
2.	M/s Interglobe Aviation Ltd (Indigo)	246
3.	M/s Spicejet Ltd (Spicejet)	47
4.	M/s Tata Sia Airlines Ltd (Vistara)	79
5.	M/s Air India Ltd (Air India)- Fleet A	46
6.	M/s Big Charter Pvt Ltd (Fly Big)	05
7	M/s Air India Ltd (Air India)- Fleet B	17
8	M/s Go air	01
9	M/s Akasa Air	06
10	M/s BlueDart Aviation Ltd	02
11	M/s TrueJet	0
12	M/s Air Asia (India) Ltd	22
	<b>Total</b>	<b>478</b>